## GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

# RAJYA SABHA

### **UNSTARRED QUESTION NO. 1224**

TO BE ANSWERED ON 16.12.2022

#### LEGISLATION FOR PREVENTION OF AADHAAR ID THEFT

#### 1224. SHRI NARAYANA KORAGAPPA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the existing legislation is strong enough to prevent Aadhaar identity theft, if so, the details thereof;
- (b) whether any further legislation empowerment for the same, if so, the details thereof; and
- (c) the number of cases of misuse of Aadhaar Id that have been reported in the country and in Karnataka?

#### **ANSWER**

# MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

- (a): Yes, Sir. The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 provides that the Unique Identification Authority of India shall ensure the security of identity information, take all necessary measures to ensure that information in its possession or control is secured and protected against access not permitted under the Act or regulation made thereunder, adopt and implement appropriate technological and organisational security measures. It also provides for penalties for non-compliance with the provisions of the Act.
- (b): The draft Digital Personal Data Protection Bill (DPDPB) aimed at the digital personal data protection is under consideration.
- (c): The Unique Identification Authority of India has apprised that no cases of misuse of Aadhaar have come to its notice.

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